

NAGPUR BENCH

SITTING LIST W.E.F. 4th JUNE 2018

Sr. No	Present sitting	Assignment
1	The Hon'ble Shri Justice B.P. DHARMADHIKARI AND The Hon'ble Shri. Justice Z. A. HAQ Commercial Appellate Division Bench	For admission, hearing and order matters therein :- (A) All Public Interest Litigations. (B) Civil Writ Petitions up to the year 1996 and of even years thereafter (C) All Letters Patent Appeals.
2	The Hon'ble Shri Justice R.K. DESHPANDE AND The Hon'ble Shri. Justice ARUN D. UPADHYE	For admission, hearing and order matters therein :- (A) Civil Writ Petitions of the year 1997 and of odd years thereafter. (B) All First Appeals and Family Court Appeals. (C) All Criminal Work of even years.
3	The Hon'ble Shri Justice P. N. DESHMUKH AND The Hon'ble Shri. Justice MURLIDHAR G. GIRATKAR	For admission, hearing and order matters therein :- (A) All Criminal work of odd years (B) Civil work not assigned to other Court.
4	The Hon'ble Shri Justice S.B. SHUKRE	For admission, hearing and order matters therein :- (A) All Civil Writ Petitions.
5	The Hon'ble Shri Justice A.S. CHANDURKAR	For admission, hearing and order matters therein :- (A) All Second Appeals. (B) Civil Revision Applications. (C) All Civil work not assigned to other Courts.
6	The Hon'ble Shri Justice M.S. KARNIK	For admission, hearing and order matters therein :- (A) All First Appeals and Appeals from Orders. (B) All Miscellaneous Civil Applications.
7	The Hon'ble Mrs Justice SWAPNA JOSHI	For admission, hearing and order matters therein :- (A) All Criminal Appeals of even years and applications therein. (B) Civil Contempt References from Dist. Judiciary.
8	The Hon'ble Shri Justice ROHIT B. DEO	For admission, hearing and order matters therein :- (A) Bail and Anticipatory Bail Applications. (B) All Criminal work not assigned to other Courts.

9	The Hon'ble Shri Justice MANISH PITALE	For admission, hearing and order matters therein :- (A) All Criminal Appeals of odd years and applications therein. (B) All Criminal Writ Petitions.
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NOTE

- (1) All Courts will preferably take up Final Hearing of **old cases** on every Thursday pertaining to their Assignment.
- (2) The priority will be given to the Supreme Court expedited matters and Senior Citizen matters.
- (3) **The Hon'ble Shri. Justice S.B. Shukre** is appointed to hear and decide the matters under the Companies Act, 1956, and Companies Act, 2013 and Banking Regulation Act, 1949.
- (4) **The Hon'ble Shri Justice A.S. Chandurkar** is appointed to hear and decide all matters under the Arbitration and Conciliation Act, 1996.
- (5) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

High Court, Appellate Side,
Bombay.

By order

Date : 5th May 2018

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)